

Ü

ITEM NO.27

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).4433/2013

(From the judgement and order dated 14/08/2012 in FA No.150/2002,FA No.328/2007 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BADRI PRASAD SETH

Petitioner(s)

VERSUS

THE COLLECTOR.,DIST.VARANASI & ANR.

Respondent(s)

(With office report)

Date: 28/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Mr. Milind Kumar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

In view of the letter, post after four weeks.

|(Mahabir Singh)  
| Court Master

| (Veena Khera)  
| Court Master

|  
|